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JUDICIAL NOTIFICATION

Amendment to Rule 10 of the Madras High Court Designation of Senior Advocates Rules, 2020, Framed
by the High Court

(Roc. No. 36685/2017/F2)

No. SRO C-1/2021.

In exercise of the powers conferred by Section 34 (1) read with Section 16 (2) of the Advocates Act, 1961, the High Court of Judicature at Madras, hereby makes the following amendment to Rule 10 of the Madras High Court Designation of Senior Advocates Rules, 2020, as published in *Tamil Nadu Government Gazette*, Part III - Section 2, issue No.29, dated 15th July 2020.

AMENDMENT:- For Rule 10 of the Madras High Court Designation of Senior Advocates Rules, 2020, the following Rule shall be substituted namely:-

"10. Withdrawal of Designation By the Court:-

"In the event that a Senior Advocate is found guilty of any professional conduct unbecoming of a Senior Advocate or for involvement in any alleged offence involving moral turpitude or is found guilty of contempt of court or found guilty of misconduct by the Bar Council, rendering him unworthy to continue as Senior Advocate, the Full Court may review its decision to designate the person concerned and recall the same, after complying with the principles of natural justice, and the decision to recall the designation shall be intimated / notified in the same manner as provided in Rule 8(3) of these Rules."

High Court, Madras,
6th January 2021.

C. KUMARAPPAN,
Registrar General.